

Title: Need to take steps to clear the backlog of pending patent cases- Laid.

SHRI K. YERRANNAIDU (SRIKAKULAM): In our country absence of proper patent scrutiny system has led to a large number of patent cases remaining pending. There are about 45,000 cases waiting clearance. A leading Pharma Company has said that a newly invented malaria drug molecule has been pending with Indian patent office for the last two years. To fight global competition specially in the exclusive marketing rights after 2005, there is a need to set up a strong patent administrative systems and clear the current deadlock at the earliest. The number of patent cases cleared in India as compared to other countries is quite meager.

I, request the Government to pay proper attention to this matter and strengthen the patent offices with sufficient manpower and infrastructure and up gradation of technology so that the backlog is cleared at the earliest and patent scrutiny work is done expeditiously and patents granted to the applicants at the earliest to fight global competition.